

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A.No.2586/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 12th day of December, 2000

Krishan Kumar Sharma
s/o Sh. Devi Ram Sharma
r/o 245-7A, Panchkuian Road
Infront of Central Hospital
Rly. Colony
New Delhi.

.. Applicant

(By Shri U.Srivastava, through Shri Gyaneshwar,
Advocate - present when the first call made).

Vs.

1. Union of India through
The General Manager (P)
Northern Railway
Baroda House
New Delhi.
2. The Deputy Chief Engineer, Survey
Tilak Bridge
New Delhi.
3. The Deputy Chief Engineer (MRTS)
Baroda House
New Delhi.

... Respondents

O R D E R (Oral)

The matter was passed over at the request of the proxy counsel for the applicant but none appears for the parties in the second call.

2. The order under challenge is the order of transfer of the applicant who is a Bungalow Peon with the Deputy Chief Engineer (MRTS). The only ground taken in the OA is that as he has been regularised and as the post in which he ~~is~~ working ~~is~~ still in existence, he could not be transferred. I do not agree. The question of transfer is ~~at~~ the discretion of the authorities and this Court cannot ~~interfere with~~ ~~entertain~~ the same. The OA, therefore, fails and is accordingly dismissed at the admission stage.


(V. RAJAGOPALA REDDY)
VICE CHAIRMAN (J)